

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 23/(MAH)/2015
CA

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2016


NAME OF THE PARTIES: Mr. Rahul Gada

V/s.

M/s. Eurobond Industries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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⑥	Mr Anshuman Sugla - Advocate i/b. Chanshyam Tripathi for Respondent No. 1		
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Order

CP No. 23/397-398/CLB/MB/MAH/2015

The Respondent side is present. For the Petitioner has consecutively remained absent for the last two hearings and to this hearing as well, the Petitioner is called absent.

Therefore, the Company Petition 23 of 2015 is dismissed for default.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)